

FIR no. 213/2020
U/s 386/506/306/34 IPC
PS Neb Sarai (DIU)
24.06.2020

This is an application moved on behalf of accused/applicant Kapil Nagar for furnishing of bail bonds.

Present : Ld. APP for the State.

Advocate Sh. Ravi Drall for the accused/applicant.

Due to spreading of Corona Virus (COVID-19), special measures taken by the Government to prevent it by ordering a nationwide lockdown, the hearing of the urgent matter has been conducted through Video Conference using CISCO WEBEX app after taking consent of both the parties, in terms of directions issued by the Ld. District and Sessions Judge, Rouse Avenue District Courts.

Accused/applicant has been granted interim bail for a period of 30 days by the court of Sh. Sanjay Bansal, Special Judge (PC Act), CBI-16 on 22.06.2020. As per the order the Accused has been directed to be released on interim bail on furnishing of personal bond in the sum of Rs. 25,000/- with one surety of the like amount. Accused has sent the coloured copy of the scanned bail bonds and the document pertaining to surety that are Aadhar Card and the copy of RC of vehicle bearing registration no. DL-12CL-0231. The documents have been perused.

In view of the submissions made and the record perused, the bail bonds furnished online due to the ongoing prevailing situation (pandemic) where the proceedings are conducted through video conferencing are accepted. Original bail bonds / original documents be submitted with the IO before 05.00 PM today itself who shall keep it with him and shall deposit with the court as and when the normal functioning/physical courts resumes. As the bail bonds are accepted online there is no need to endorse on the same.

At this stage, an email has been received from the IO whereby it has been confirmed that bail bonds have been received by him.

Copy of this order be uploaded and be sent to the concerned Jail Superintendent for necessary record and compliance. Copy of the order be provided to the Ld. Counsel for the accused/applicant.

This order shall be considered as the release warrant for the purpose of the release of the accused from the jail.

Application stands disposed off accordingly.

VISHAL PAHUJA

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[Vishal Pahuja]

ACMM-I/RADC/ND/24.06.2020



FIR no. 88/19
PS Jamia Nagar
u/s 325/341/506/34 IPC
State v. Amantullah Khan and others

24.06.2020

Present : Ld. APP Sh. Lalit Pingolia for the state.
Ld. Counsel Mohd. Irshad for the accused persons.

Due to spreading of Corona Virus (COVID-19), special measures taken by the Government to prevent it by ordering a nationwide lockdown, the hearing of the urgent matter has been conducted through Video Conference using CISCO WEBEX app after taking consent of both the parties, in terms of directions issued by the Ld. District and Sessions Judge, Rouse Avenue District Courts.

Ld. Counsel appearing on behalf of the accused persons submitted that the complainant has refused to record his statement before the court and he does not wish to compound the offences with the accused persons.

Ld. Counsel submitted that the arguments on charge can be addressed on resumption of normal functioning of the courts.

Ld. Counsel for the Complainant has not sent any reply. In view of the submissions made and the record perused let this matter be adjourned enbloc.

VISHAL PAHUJA

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[Vishal Pahuja]
ACMM-I/RADC/ND/24.06.2020